

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

CP-140/ND/2017

In the matter of :

Ripple Merchants (P) Ltd

....PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 14.12.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner

: Mr. PK Mittal, Advocate

For the Respondent/Cor. Debtor

:

For the RD (N)

: Mr. Manish Raj, Co. Prosecutor

For the Intervener

**: Ms. Lakshmi Gurung, Standing Counsel
For Income tax department.**

ORDER

Learned Counsel for the petitioner is present. Ld. representatives for the ROC as well as for the Income tax Department are also present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the reply as filed by the Ld. representative for the ROC has not been served on him., to which, Ld. representative for the ROC states that necessary copies will be furnished and handed over to the Ld. Counsel for the petitioner during the course of the day so that the petitioner could file rejoinder. In relation to Income tax Department, time is sought for filing its observations/objections.

Taking into consideration the said representation, let the compliances relating to filing of rejoinder by the petitioner and the observations/objections of the Income tax Department be filed within 2 weeks time.

List on 22.1.2018.

Surjit
14.12.2017


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**